NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 201/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE PARTIES:

Sika India Pvt. Ltd.

V/s.

Laybond Constructions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Adv. Athisher Sawart Jor Respondent

Adv. Shaffi P. Respondent

Adv. Ranawar Jahran Rething

Waguar ORDER

TCP 201/1&BC/NCLT/MB/MAH/2017

- 1. This is a transferred Petition from the Hon'ble High Court.
- The Learned Representative has stated that the requisite compliances as per Notification dated 29.06.2017 [F. No.1/5/2016-CL-V] GSR 732(E) could not be made. However, seeking liberty as prescribed under the Proviso to this Notification to file a fresh Application/Petition. Granted.
- 3. Disposed of as "abated".
- Consigned to records.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial).

Date: 20.12.2017

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SHRI M.K. SHRAWAT Member (Judicial)